

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 385/MP/2018

Subject : Petition under Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009 read with the Regulation 14 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of REC) Regulations, 2010 and in order dated 30.3.2017 in Petition No. 2/SM/2017.

Petitioners : Reliance Industries Limited and Another

Respondents : National Load Despatch Centre and Another

Date of Hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Ramji Srinivasan, Senior Advocate, RIL
Shri Gaurav Mitra, Advocate, RIL
Shri Vishnu Sharma, Advocate, RIL
Shri Rohan Ganpathy, Advocate, RIL
Shri Nikhil, Advocate, RIL
Shri Ashok Rajan, Advocate, POSCO, NLDC
Shri Indrani Chatterjee, IEX

Record of Proceedings

At the outset, learned senior counsel for the Petitioner submitted that the present Petition has been filed for seeking refund of differential amount i.e. Rs.500/MWh deposited by the Petitioners in the Commission in respect of RECs issued on or after 1.4.2017 pursuant to the Hon'ble Supreme Court order dated 14.5.2018. . Learned senior counsel further submitted that the Hon'ble Supreme Court vide its order dated 14.5.2018 in Civil Appeal No.4801 of 2018 has directed that interims orders dated 8.5.2017 and 14.7.2017 would be continued. However, these interims orders will not apply to RECs issued on or after 1.4.2017.Learned senior counsel requested the Commission to refund the differential amount to the Petitioner immediately.

2. The Representative for the IEX submitted that it has already deposited the differential amount, with the Commission. He further submitted that in the event of refund of deposits to buyers of the RECs issued after 1.4.2017 is to be made, segregation of the Certificates have to be done by the Commission in accordance to the date of their issuance.

3. After hearing the learned senior counsel for the Petitioner and the Representative of the IEX, the Commission reserved the order in the Petition.

By order of the Commission

**Sd/-
(T. D Pant)
Dy. Chief (Law)**